## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 303/TT/2022

Subject	:	Petition for determination of transmission tariff (annual fixed cost) for the 2 x 400 kV Bays at Jhanor Gandhar GPS of NTPC Limited.
Date of Hearing	:	26.7.2023
Coram	:	Shri Jishnu Barua, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Essar Power Transmission Company Limited
Respondent	:	NTPC Ltd & Others
Parties present	:	Shri Rohan Talwar, Advocate, EPTCL Shri Vivek Kumar, NTPC Shri V.M. Kannan, KPTCL Shri Harimohna. N., KPTCL Shri Lalit Rajput, KPTCL

## Record of Proceedings

The learned counsel for the Petitioner sought a short adjournment as they have been engaged recently by the Petitioner.

2. The representative of the Respondent submitted that the Petitioner should file separate petitions for Stage-I and Stage-II as per the directions of the Commission vide order dated 14.11.2018 in Petition No. 102/TT/2018.

3. In response to an observation of the Commission regarding filing a comprehensive petition covering all the elements of the transmission system owned by it, the learned counsel, on instructions, requested to allow tariff for the instant 2x 400 kV Bays at Jhanor Gandhar GPS of NTPC separately.

4. The Commission taking into consideration that the two bays at Jhanor Gandhar GPS are owned and operated by NTPC and the tariff has to be paid to NTPC, allowed the Petitioner to claim tariff for these two bays separately and directed the Petitioner to submit all the tariff forms.

5. The Commission further directed the Petitioner to file the following information on affidavit with an advance copy to the Respondents by 18.8.2023:



- i. Auditor Certificates for the asset.
- ii. All tariff forms for 2009-2014, 2014-19 and 2019-2024 tariff periods.
- iii. Supporting documents for the loan availed for the asset

6. The Commission directed NTPC to submit copy of the petition in which generation tariff has been sought for Jhanor Gandhar GPS by 11.8.2023.

7. The Commission directed the Respondents to file their reply by 31.8.2023 and the Petitioner to file its rejoinder, if any, by 15.9.2023 with an advance copy to the Respondents. The Commission also observed that the parties should comply with the directions within the timeline specified.

8. The petition shall be listed for final hearing on 27.9.2023.

## By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)

